

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

6. IA(I.B.C)/1515(MB)2024
IN
C.P. (IB)/1029(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **04.04.2024**

Name of the Party: Piramal Capital & Housing
Finance Limited
VS
Rite Developers Private
Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Vidit Divya Kumat, Ld. Counsel for the Applicant present.
IA-1515/2024
2. The Registry as well as Applicant is directed to issue notice to the Respondent(s) intimating the next date of hearing and to place on tracking report alongwith notice before the next date of hearing.
3. Post this matter on **14.05.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)